roads, sheds and open paved spaces, electricity lines, hand-pumps for drinking water and urinals etc. have been provided. Arrangements have also been made for banking and post and telegraph facilities. Development work in the remaining area is in progress.

Written Answers

## QUARTERS IN GOLE MARKET AREA

1400. SHRI B. C. PATTANAYAK: Will the Minister of WORKS, HOUS-ING AND SUPPLY be pleased to state:

- (a) the number of Government quarters, with details of Type I, II, III and IV separately, which are likely to be constructed in the Gole Market Area, New Delhi after the demolition of old quarters there;
- (b) whether the proposed area have been earmarked for multi-storeyed quarters; and
- (c) if so, the details and time by when these quarters will be ready for occupation?

THE MINISTER OF WORKS, HOUS-ING AND SUPPLY (SHRI JAGAN-NATH RAO): (a) to (c) The redevelopment of the Gole Market area will be taken up in convenient phases. At present, it is proposed to develop two pockets. In these pockets, fourstoreyed quarters of types I, II, III and IV, with a few multi-storeyed flats of type V, are proposed to be built. Till the layout plan, which is under preparation, is finalised and preliminary drawings and estimates sanctioned, it is not possible to give the details and the time by which the quarters will be completed and occupied.

## हिमाचल प्रदेश के बड़ियारा-देवीधार क्षेत्र के लिये बिजली

1401. श्री सी० एल० वर्मा : क्या सिचाई तथा विद्युत मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या यह सच है कि हिमाचल प्रदेश के महासू जिले के बडियारा-देवीधार क्षेत्र में अभी तक बिजली नहीं दी गयी है जब कि निकटवर्ती क्षेत्रों में बिजली दी जा चुकी है; और

to Questions

(ख) यदि हां, तो उस क्षेत्र को कव तक बिजली दिये जाने की संभावना है?

†[ELECTRICITY FOR BADIARA-DEVIDHAR AREA IN HIMACHAL PRADESH

1401. SHRI C. L. VARMA: Will the Minister of IRRIGATION AND POWER be pleased to state:

- (a) whether it is a fact that electricity has not so far been provided in the Badiara-Devidhar area of the Mahasu district, Himachal Pradesh while the adjoining areas have already been provided electricity; and
- (b) if so, by when electricity is likely to be provided in that area?]

सिंचाई तथा विद्युत् मंत्रालय में उपमंत्री (प्रो० सिद्धेश्वर प्रसाद): (क) जी, हां।

(ख) इस क्षेत्र में बिजली देने के लिये कोई निश्चित अवधि नहीं बतायी जा सकती क्योंकि यह धन की उपलब्धता तथा चौथी पंच-वर्षीय योजना, जिसे अभी अन्तिम रूप दिया जाना है, में स्वीकृत कार्यक्रमों पर निर्भर करती है।

†[THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (PROF. SIDDHESHWAR PRASAD): (a) Yes, Sir.

(b) No definite period for providing electricity in the area can be indicated since this would depend on the funds available and the programmes sanctioned in the Fourth Five Year Plan which is yet to be finalised.]

REPRESENTATION FROM THE STAFF ASSOCIATION OF THE CENTRAL SOCIAL WELFARE BOARD

1402. SHRI YELLA REDDY: Will the Minister of SOCIAL WELFARE be pleased to state:

- (a) whether Government have recently received any representation
  - †[ ] English translation

from the Staff Association of the Central Social Welfare Board, New Delhi:

- (b) if so, what are their demands; and
  - (c) the action taken thereon?

THE DEPUTY MINISTER IN THE DEPARTMENT OF SOCIAL WELFARE AND IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI J. B. MUTHYAL RAO): (a) A representation has been received from the employees of the Central Social Welfare Board.

- (b) The demands are to the effect that the service conditions should not be affected adversely on the Board becoming a Company.
- (c) Government is taking necessary steps to see that the service conditions of the employees are not adversely affected consequent on the registration of the Board as a Company.

## CENTRAL SOCIAL WELFARE BOARD

1403. SHRI YELLA REDDY: Will the Minister of SOCIAL WELFARE be pleased to state:

- (a) whether the Central Social Welfare Board established in 1953 is likely to be registered as a company under the Companies Act;
  - (b) if so, the reasons thereof;
- (c) the aims and objects of the proposed Company;
- (d) whether all the employees of the present Central Social Welfare Board who have been working there for so many years will be absorbed by the proposed Company on the same basis; and
  - (e) if so, the details in this respect?

THE DEPUTY MINISTER IN THE DEPARTMENT OF SOCIAL WELFARE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI J. B. MUTHYAL RAO): (a) Yes, Sir.

- (b) Government have taken this decision to implement the recommendations of the Public Accounts Committee that a legal status should be given to Central Social Welfare Board.
- (c) The main aims and objects of the Company are as follows:—
  - (a) to take over as agreed upon the assets and liabilities of the Central Social Welfare Board as created by the Government of India in Resolution No. F. 2-6/53-D. II, dated the 12th August, 1953, and having its office at New Delhi as on the date of registration of this Company;
  - (b) to study the needs and requirements of Social Welfare organisations from time to time through surveys, research and evaluation in such manner as may be considered necessary;
  - (c) to evaluate the programmes and projects of the aided agencies;
  - (d) to coordinate assistance extended to Social Welfare Activities by various Ministries in Central and State Governments in the programmes entrusted to the Central Social Welfare Board;
  - (e) to promote the setting up of Social Welfare Organisations on a voluntary basis in places where no such organisations exist and to promote additional organisations wherever necessary;
  - (f) to render technical and financial aid, when necessary to deserving institutions or organisations including Panchayati Raj Institutions in accordance wth the schemes/principles approved by Government of India;
  - (g) to promote social welfare activities intended for the general welfare of the public such as welfare of the family, women, children and the handicapped and assistance in cases of unemployment, underemployment, old-age, sickness, disablement and other cases of undeserved want;